

CCRAS under suspension pending completion of the enquiry?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN):** (a) Yes, Sir.

(b) and (c) No, Sir. Keeping in view the enormity of the task involved, period of enquiry has been extended upto 28.2.1991 on the request of the Inquiry Officer.

(d) Director of the Central Council for Research in Ayurveda & Siddha (CCRAS) applied on 24.8.1990 for three months' leave which was sanctioned. Subsequently, on his further request he was granted study leave for three months with effect from 27.11.1990.

(e) No, Sir, not necessarily.

(f) No such proposal is under consideration at present.

**Allocation of Funds for the Renovation of Jama Masjid and some Temples in Delhi**

1274 **SHRI ASHWANI KUMAR:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the details of funds allotted in 1990-91 to renovate the Jama Masjid, Delhi and how much amount has been utilised till date,

(b) what are the names of temples in Delhi, for which funds were sanctioned for similar purpose during the same period and also the amount so sanctioned in each case; and

(c) what are the guidelines for sanctioning such funds?

**THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN):** (a) As per revised allocation an amount of Rs 8.50 lakhs was allocated for the conservation of Jama Masjid, Delhi during 1990-91 out of which an expenditure of Rs 3,56,085/- has been incurred upto December 1990.

(b) No funds have been allocated for the conservation of Temples in Delhi for the similar purposes.

(c) The Archaeological Survey of India take up as special case the conservation of unprotected monuments on the basis of their outstanding archaeological, historical and artistic merits.

**Expenditure incurred by the Family Planning Association of India in litigation cases**

1275. **SHRI JAGDISH PRASAD MATHUR:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 2982 given in the Rajya Sabha on the 3rd September, 1990 and state:

(a) the total litigation expenses incurred by Family Planning Association of India, New Delhi in the finalisation of the two cases;

(b) what was the total amount paid as terminal compensation to the employees against whom the FPAI lost the legal case;

(c) whether this amount was paid out of the grant-in-aid given to the FPAI for family welfare programmes, if not, under what financial head this payment was made;

(d) the circumstances under which this litigation was brought into action in which FPAI lost the case;

(e) whether stay has been granted in any case; and

(f) what has been the total expenditure involved in these 8 litigation cases so far?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN):** (a) to (d) As reported by Family Planning Association of India an amount of Rs 2,110/- (Rupees two thousand one hundred and ten) only has been incurred as litigation expenses for the two cases. The terminal compensation to the employee against whom